

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-760/ND/2018

In the matter of :

M/s. Aakruti, a Partnership firm

....PETITIONER

Vs.

Iris Associates (P) Limited

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 03.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Anushree Kapadia, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :


ORDER

Learned Counsel for the petitioner is present and seeks some time to file the Certificate of Registration issued by Registrar of Firms of the Applicant firm as well as statement of accounts reflecting the transactions as transpired between the petitioner and the Corporate Debtor. For this purpose, a week's time is granted as well as for rectifying other defects, if any, within the said period.

Post the matter on 02.8.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit